

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ADGAONKAR SARAF PRIVATE LIMITED OPERATING GOLD JEWELLERY
STORE IN NASHIK, MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Adgaonkar Saraf Private Limited CIN: U36911MH2003PTC139746
2.	Address of the registered office	Viraj Corner, Canada Corner, Sharanpur Road, Nashik, MH-422002
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Viraj Corner, Canada Corner, Sharanpur Road, Nashik, MH-422002
5.	Installed capacity of main products/ services	Details not available
6.	Quantity and value of main products/ services sold in last financial year	Details not available
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.adgaonkarsarafnashik@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.adgaonkarsarafnashik@gmail.com
10.	Last date for receipt of expression of interest	09/06/2023
11.	Date of issue of provisional list of prospective resolution applicants	19/06/2023
12.	Last date for submission of objections to provisional list	24/06/2023
13.	Process email id to submit EOI	cirp.adgaonkarsarafnashik@gmail.com

Sd/-

Viral Vora

Resolution Professional of Adgaonkar Saraf Private Limited

IBBI/IPA-001/IP-P02703/2022-2023/14141

AA1/14141/01/120823/104452

3, Shanti Kunj, Lala Lajpatrai Road, Near HDFC Bank,

Vile Parle West, Mumbai – 400 056

Email ID: cirp.adgaonkarsarafnashik@gmail.com

Date and Place: Mumbai 25/05/2023

PSPCL Punjab State Power Corporation Limited
(Regd. Office: PSEB Head Office, The Mall, Patiala - 147001)
Corporate Identity Number U40109PB2010SGC033813 Website: www.pspd.in
Mobile No. 96461-55525

E-Tender Enq. No. 454 /P-3/EMP-12311 dated 22.05.23.

Dy Chief Engineer/ Headquarter (Procurement Cell-1) GGSSTP, Roopnagar invites E-Tender ID No. 2023_POWER_102839_1 for the work of Breakdown/preventive/maintenance of ID/ FD/PA/Seal Air Fans, ESPs, Ducting, Dampers and Gases including overhauling of PA, SA fans of 4x210 MW BHEL make units at GGSSTP, Roopnagar. For detailed NIT & Tender Specification please refer to <https://eproc.punjab.gov.in> from dt. 22.05.23/ 05:00 PM onwards.

Note:- Corrigendum & addendum, if any will be published online at <https://eproc.punjab.gov.in>

RTP 54/23

76155/12/1697/2023/24331

POSSESSION NOTICE
(for immovable property)

Whereas,
The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **10.12.2021** calling upon the Borrowers **BABAN SOPANRAO INGALE AND BHAGYASHREE B. INGALE** to repay the amount mentioned in the Notice being **Rs.9,56,584.09 (Rupees Nine Lakh Fifty Six Thousand Five Hundred Eighty Four and Paise Nine Only)** against Loan Account No. **HLLPUC00407731** as on **10.12.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower (s) having failed to repay the amount, Notice is hereby given to the Borrower (s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **23.05.2023**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.9,56,584.09 (Rupees Nine Lakh Fifty Six Thousand Five Hundred Eighty Four and Paise Nine Only)** as on **10.12.2021** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT BEARING NO. 309 HAVING CARPET AREA 41.15 SQUARE METERS (443 SQUARE FEET) ON THIRD FLOOR IN BUILDING A1, SITUATED IN SARA CITY, KHARABWADI, PUNE-410501, MAHARASHTRA TOGETHER WITH CAR PARKING SPACE.

Sd/-
Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED

Date : 23.05.2023
Place : PUNE

SHRIRAM Finance Ltd.

Registered Off.: Sri Towers, Plot No. 14A, South Phase Industrial Estate, Guindy, Chennai 600 032
Branch Off.: 4th Floor Vikram Nandadeep Apartment, Oppo. Patrakar Nagar, Senapati Bapat Road, Pune 411016
Website: www.shriramfinance.in

PHYSICAL POSSESSION NOTICE

Note: It is informed that "SHRIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHRIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHRIRAM TRANSPORT FINANCE LIMITED" was changed as "SHRIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

Whereas the undersigned being the authorized officer of Shriram Finance Limited under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued a demand notice to the Borrower(s)/Co-Borrower(s)/Mortgagor(s) details of which are mentioned in the table below to repay the amount mentioned in the said demand notice.

The Borrower(s)/Co-Borrower(s)/Mortgagor(s) having failed to repay the amount, the notice is hereby given to the Borrower(s)/Co-Borrower(s)/Mortgagor(s) and the public in general that the undersigned being the authorized officer of Shriram Finance Limited has taken the Physical Possession of the mortgaged property(s) described herein below in exercise of powers conferred on him under section 14 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) read with Rule 9 of the Security Interest (Enforcement) Rules, on the date(s) specifically mentioned in the table below with all other details.

Borrower Name and address	Amount due as per Demand Notice
(1) Mr. Somnath Dnyandeo Mane	Rs. 3,26,55,524/- (Rupees Three Crore Twenty Six Lakhs Fifty Five Thousand Five Hundred and Twenty Four Only) under Loan Agreement No. CDPDCTF2107260001 AND Rs. 33,59,657/- (Rupees Thirty Three Lakhs Fifty Nine Thousand Six Hundred and Fifty Seven Only) under Loan Agreement No. CDPDCTF2103240001 as on 18/06/2022 with further interest at the contractual rate, within 60 days from the date of receipt of the said notice. Demand Notice Date: 20/06/2022 Physical Possession Date: 22/05/2023
(2) Mrs. Neha Somnath Mane	Physical Possession Date: 22/05/2023

Description of Property

All that piece and parcel of the property bearing Row House No. D-3 admeasuring 220 square meters constructed on portion of land admeasuring about 155 square meters out of land bearing Final Plot No. 323 of Sangamwadi Town Planning Scheme (old survey No. 31/1A and 31/1B/4) New Survey No. 31/1/D situated at village Ghorpadi Taluka Haveli District Pune and situated within the local limits of Pune Municipal Corporation and is bounded as follows On or towards East- By Unit No. D-4, West- By Unit No. D-2, North- By open space allocable to Unit No. D-3 and thereafter Road, South- By open space allocable to Unit No. D-3.

The borrower(s)/ Guarantor(s)/Mortgagor(s) in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Shriram Finance Limited for an amount of Rs. 3,26,55,524/- (Rupees Three Crore Twenty Six Lakhs Fifty Five Thousand Five Hundred and Twenty Four Only) under Loan Agreement No. CDPDCTF2107260001 AND Rs. 33,59,657/- (Rupees Thirty Three Lakhs Fifty Nine Thousand Six Hundred and Fifty Seven Only) under Loan Agreement No. CDPDCTF2103240001 with further interest thereon. The borrower(s)/ Guarantor(s)/Mortgagor(s) attention is invited to provisions of sub-section 8 of section 13 of the Act, in respect of time available to redeem the secured assets.

Sd/- Authorised Officer
Shriram Finance Limited

Date : 22-05-2023

POSSESSION NOTICE
(for immovable property)

Whereas,
The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **17.03.2022** calling upon the Borrowers **SHAILESH GOPANPALLIKAR PROPRIETOR GAURAV CHILD CARE CLINIC AND KAMINI SHAILESH GOPANPALLIKAR** to repay the amount mentioned in the Notice being **Rs.18,37,167.76 (Rupees Eighteen Lakhs Thirty Seven Thousand One Hundred Sixty Seven And Paise Seventy Six Only)** against Loan Account No. **HLLBO100293797** as on **09.03.2022** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **23.05.2023**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 18,37,167.76 (Rupees Eighteen Lakhs Thirty Seven Thousand One Hundred Sixty Seven And Paise Seventy Six Only)** as on **09.03.2022** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

RESIDENTIAL FLAT NO. 308, ADMEASURING 54.16 SQ.MTRS. (EQUIVALENT TO 583 SQ.FT.) CARPET AREA, ON THE 3RD FLOOR OF BUILDING E, 1, OF THE COMPLEX KNOWN AS "XRBIA EIFFEL CITY", SITUATED AT VILLAGE CHAKAM, TALUKA KHED, DISTT. PUNE, BEARING GAT No. 1549 ,1550, PUNE-410501, MAHARASHTRA.

Sd/-
Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED

Date : 23.05.2023
Place : PUNE

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ADGAONKAR SARAF PRIVATE LIMITED

OPERATING GOLD JEWELLERY STORE IN NASHIK, MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN No.	Adgaonkar Saraf Private Limited CIN: U36911MH2003PTC139746
2. Address of the registered office	Viraj Corner, Canada Corner, Sharanpur Road, Nashik, MH-422002
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Viraj Corner, Canada Corner, Sharanpur Road, Nashik, MH-422002
5. Installed capacity of main products/ services	Details not available
6. Quantity and value of main products/ services sold in last financial year	Details not available
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.adgaonkarsarafnashik@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.adgaonkarsarafnashik@gmail.com
10. Last date for receipt of expression of interest	09/06/2023
11. Date of issue of provisional list of prospective resolution applicants	19/06/2023
12. Last date for submission of objections to provisional list	24/06/2023
13. Process email ID to submit EOI	cirp.adgaonkarsarafnashik@gmail.com

Sd/-
Viral Vora
Resolution Professional of Adgaonkar Saraf Private Limited
Reg. No. IBB/PA-001/IP-027/03/2022-2023/14141-AM/14141/03/120823/104452
3, Shanti Kunj, Lata Lalpatrai Road, Near HDFC Bank, Vile Parle West, Mumbai - 400 056
Email ID: cirp.adgaonkarsarafnashik@gmail.com
Date and Place: Mumbai 25/05/2023

THE COSMOS CO-OP. BANK LTD.
(Multistate Scheduled Bank)

Registered Office: 'Cosmos Tower', Plot No. 6, ICS Colony, University Road, Ganeshkhind, Pune - 411 007.
Phone No. Pune Office: 020-67086747/67085319, Mob.: 9011700797

E-auction Sale Notice for Sale of Movable & Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 6(2) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower, Partners, Guarantors & Mortgagor that the below described Movable & Immovable properties are charged to the secured Creditor, the physical possession of which has been taken by the Authorized Officer of The Cosmos Co-op. Bank Ltd will be sold on "As is where is", "As is what is", and "Whatever there is basis" on **16.06.2023 from 12:30 p.m. to 2:30 p.m.** with unlimited extension of 5 minutes each.

Name of the Borrower / Partners / Mortgagor / Guarantors / Branch	13(2) Demand Notice Details	Possession Date	Sale / E-Auction Details
M/s. Sanmati Steels (Partnership Firm)	Date: 10.10.2016 Notice Amount: ₹ 3,18,45,123.32 + Further Interest & Charges	25.07.2019	16.06.2023 12.30 p.m. to 2.30 p.m.
Mr. Shailesh Nemichand Kasiwal (Partner/Guarantor) Mrs. Manjusha Shailesh Kasiwal (Partner/Guarantor)	Details of Immovable Property:- Schedule I All the piece of Industrial Plot No.H-5/1, Opp. MSEB Major Stores, Near Gajanan Hotel, MIDC, Chikalthana, Aurangabad, land admeasuring 2100 Sq. Mtrs, along with construction of 979.66 Sq. Mtrs. thereon.		
Mr. Vijay Brindaban Mittal (Guarantor)	Details of Movable property:- Schedule II All Machineries situated at Plot No.H-5/1, Opp. MSEB Major Stores, Near Gajanan Hotel, MIDC, Chikalthana, Aurangabad. Machineries used for Manufacturing of Steel Bars, Patti, Rod, i.e. Rolling Mills, Furnace, Coal Pulverizer, Cutting Machines, Welding Machines, Elect. Chain Hoist, Cooling Tower, Cooling Bed, Pollution Control Unit, Air Compressor, Fans, Transformer & Electrification, etc.		
Mr. Pankajkumar Kailaschandra Jain (Guarantor)			

Note: 1. First priority will be given to such Bidder who are interested to purchase the entire Movable & Immovable property then after the Bids only for Movable & Immovable property will be entertained. 2. For inspection, subject property will be open on **09.06.2023 between 11:30 a. m. to 3:30 p.m.** OR with prior appointment. 3. Tender forms are available with Authorized Officer. 4. For any queries regarding e-auction contact to the Authorized Officer on above mentioned phone number. 5. Earnest Money Deposit (EMD) shall be deposited through D.D./RTGS/NEFT fund transfer to credit the amount to The Cosmos Co-op. Bank Ltd. "E-Auction EMD Account" No. COS370219, IFSC Code: COSB0000090 on or before **15.06.2023 upto 4:00 p.m.**

This notice also be considered as 15 days' notice to the Borrower, Partners, Guarantors and Mortgagors under rule 8 (6) & Rule 6 (2) of the security interest (Enforcement) Rule, 2002. Detailed terms & conditions of the sale are available with the Bank Website i.e. <https://www.cosmosbank.com> AND <https://cosmosbank.auctiontiger.net>

Ajit Shrinivas Kulkarni
Chief Manager & Authorized Officer,
The Cosmos Co-Operative Bank Ltd.

Date : 24.05.2023
Place : Aurangabad

ICICI Bank

Branch Office: ICICI Bank Limited, DSMG, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Raviraj, Maharashtra, Pune- 411004.

PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
[See proviso to rule 8(6)]
Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of ICICI Bank Limited will be sold on "As is where is", "As is what is", and "Whatever there is" basis as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Tahjejj Harun Shaikh (Borrower), Mrs. Zeenat T Shaikh (Co-Borrower) Loan Account No. LBPUN0004969676/ LBPUN0004969676	Flat No.2, (Flat No.3 & 4 As Per PMC Plan), 1st Floor, Padmaraj Apartment, CTS No. 188+189, Village Bopodi, Tal. Haveli, Maharashtra Pune-411020. Admeasuring an Area of 532 Sq.ft.s i.e 49.48 Sq.mtrs	LBPN00004969662 Rs. 23,67,302/- & LBPUN0004969676 Rs. 12,65,503/- (As on May 31, 2023)	Rs. 28,54,000/- & Rs. 2,85,400/-	June 12, 2023 From 11:00 AM to 02:00 PM	June 22, 2023 from 11:00 AM onwards

The online auction will take place on the website of e-auction agency **M/s NexXen Solutions Private Limited (URL Link-<https://disposahub.com>)**. The Mortgagors/ noticee are given a last chance to pay the total dues with further interest till **June 21, 2023** before **10:00 A.M.** failing which, this secured asset will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at **ICICI Bank Limited, DSMG, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Raviraj, Maharashtra, Pune- 411004** on or before **June 21, 2023** before **05:00 P.M.** along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at **ICICI Bank Limited, DSMG, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Raviraj, Maharashtra, Pune-411004** on or before **June 21, 2023** before **05:00 P.M.** Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "**ICICI Bank Limited**" payable at **Pune**.

For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact **ICICI Bank Limited** on **9004441677/7304905179**

Please note that Marketing agencies **1. M/s NexXen Solutions Private Limited, 2. Augeo Assets Management Private Limited, 3. Matex Net Pvt. Ltd., 4. Novel Assets Services Private Limited** have also been engaged for facilitating the sale of this property.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4

Date : May 26, 2023
Place : Pune

Authorized Officer
ICICI Bank Limited

यूनियन बैंक Union Bank of India

Regional Office, Ahmednagar
Plot no. 3,4,8 & 9, 1st Floor, Near Nagapur Bridge, Nagpur - Manmad road, Nagapur, Ahmednagar -414111

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular by the Authorized Officer, that the under mentioned properties mortgaged to Union Bank of India, taken possession under the provision of Section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, will be sold by **E-Auction** as mentioned below for recovery of under mentioned dues and further interest, charges and costs etc, as detailed below.

The property is being sold on "AS IS, WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities.

The under mentioned properties will be sold by "Online E-Auction through the website www.mstcecommerce.com on **27.06.2023** for recovery of bank's dues as mentioned below together with interest and other expenses:

Sr No	Name of the borrower	Description of Property	Reserve Price & EMD	Debt due	A/c No. / IFSC / Branch for EMD deposit	Bid Increment Amount	Type Of Possession
1)	Appa Sitarum Vijagat	All the piece and parcel of residential house in Shelgaon (Vhale), Gram Panchayat. G P M No. 253, area 2886 Sq ft situated at Shelgaon (Vhale), Tal. Barshi, Dist. Solapur owned by Appa Sitarum Vijagat Property bounded as under: East: 4 Ft Road West: Gaythan Road South: Gaythan Road North: Plot of Mr. Mahadev R Shinde	Reserve Price - Rs. 5,70,000 EMD- Rs. 57,000	Rs.3,47,667.89 (Rs Three Lakhs forty Seven Thousand Six Hundred Sixty Seven rs. Eighty Nine Paise only) as on 31.01.2022 + interest & other charges thereon	A/c No. 37830198005000 of Union Bank of India, Barshi Branch, IFSC code UBIN0537837	Rs. 50,000/-	Symbolic
2)	Navanath Machindra Zagzap	All the piece and parcel of the Residential house, Plot no 16, Out of N.A gat No 1342 area 139.50 Sq. Mtr at Barshi, Tal. Barshi, Dist. Solapur Owned By Mr. Navanath Machindra Zagzap. Boundries as under East: Plot no 17 South: C.S. No 1550/1 West: Plot No 15 North : 9 Mtr Road.	Reserve Price: 2,13,300 EMD: 2,13,300	Rs.3,23,193.04 (Rs Three Lacs Twenty Three Thousand One Hundred Ninety Three and Paise Four only) as on 30.09.2022 + interest & other charges thereon	A/c No. 37830198005000 0 of Union Bank of India, Barshi Branch, IFSC code UBIN0537837	Rs. 50,000/-	Symbolic
3)	Balraj Chandrakant Khandumalke	All the piece and parcel of the Residential House Situated at survey No.18/AA, Plot No.08 and 09, G.P.No.181, santoshi mata nagar, bidar road, udgir Tal- Udgir Dist- Latur -413517 owned by MR. Balraj Chandrakant Khandumalke East: Plot Number 15 and 16 South: Road of 15 feet; West- Road of 20 feet North: Road of 15 feet	Reserve Price: 43,45,000 EMD: 4,34,500	Rs.6,97,338.41 (Rs Six Lakh Ninety Seven Thousand Three Hundred Thirty Eight and Paise Forty One only) as on 31.03.2021 (+ interest & charges).	A/c No. 62280198005000 0 of Union Bank of India, Udgir Branch, IFSC code UBIN0562289	Rs. 50,000/-	Symbolic
4)	Shrikrishna Engineering Works	All that part and parcels of residential house located at Gat No. 35/2/1 (Part), admeasuring 1000.10 Sq ft., At Gopalpur Nagar, Tq. Pandharpur Dist. Solapur -413304, property owned by Sambaji Nameyev Shendge Property bounded By: East : Road South : Open Plot West : Agri Land North: Building	Reserve Price: 37,87,000 EMD: 3,78,700	Rs. 9,37,031 (Nine Lakhs Thirty Seven Thousand Thirty One Rs. Only)	A/c No. 47030198005000 0 of Union Bank of India, Pandharpur Branch, IFSC code UBIN0547034	Rs. 50,000/-	Symbolic

TERMS AND CONDITIONS OF E-AUCTION -

- Auction/bidding shall only be through "online electronic mode" through the website www.mstcecommerce.com provided by the service provider "MSTC Ltd." who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The sale shall be strictly as per the provisions of The Security Interest (Enforcement) rules, 2002 as amended in the year 2016.
- Date & time of auction 27.06.2023 between 11.00 AM to 4.00 PM.** with unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Contact details for inspection - The interested bidder may contact Branch Manager, for ascertaining the details of auction and inspection of property.
- Encumbrances not known to the branch.**

Bidders are advised to visit the Bank's website 'www.unionbankofindia.co.in' or www.mstcecommerce.com for detailed terms and conditions of e-auction sale and other details before submitting their Bids for taking part in the e-auction.

Bidders are advised to go through the website <https://www.ibapi.in> and www.unionbankofindia.co.in tenders for detailed terms and condition of auction sale before submitting their bids and taking part in the e-auction sale proceedings.

This may also be treated as notice u/r 8(6) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the above said loan about the holding of E-Auction Sale on the above mentioned date, if their outstanding dues are not repaid in full.

Authorized Officer
Union Bank of India

Place: Ahmednagar
Date: 23.05.2023

केनरा बैंक Canara Bank

REGIONAL OFFICE NASHIK
4th floor, Roongta Supremes, Tidke Colony, Chandak Circle, Nashik, 422002

DEMAND NOTICE

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002
That following Name Borrowers has availed the following Loans / credit facilities from our Branch from time to time :

Sr. No.	Borrowers Name	Loan Account	Loan Amount	Liability as on	Rate of Interest	NPA Date	Details of Secured asset	Branch
1.	BORROWER MR. MACHINDRA PANDURANG SUPEKAR	2568768000130 TERM LOAN	Rs.50,00,000/-	Rs.30,51,807.76 + interest & Cost	10.25%+2% = 12.25%	22/05/2023	Land and Building Constructed at Gat No. 1567, Ghodegaon Road, Ambli Odha, Shrigonda, Tal - Shrigonda Dist-Ahmednagar, 413701 Boundries of Property : East : Ghodegaon, Village Boundry, West : Small River South : Gat No. 1568, North : Road	Shrigonda Branch
2.	BORROWER MR. MACHINDRA PANDURANG SUPEKAR	2568768000125 TERM LOAN	Rs.50,00,000/-	Rs.31,91,071.69 + interest & Cost	10.30%+2% = 12.30%	22/05/2023	Land and Building Constructed at Gat No. 1500, Nagar Palika 9930 (Old) 4W9004103 Ghodegaon Road, Ambli Odha, Shrigonda, Tal - Shrigonda Dist-Ahmednagar, 413701 Boundries of Property : East : Gat No. 1, West : Gat No. 92 South : Gat No. 1501 & 99/3 North : Gat No. 115	Shrigonda Branch
3.	BORROWER M/S. RAJYARDHAN TRACTORS PROPRIETOR : MR. MACHINDRA PANDURANG SUPEKAR GUARANTOR MR. RAHUL MACHINDRA SUPEKAR	2568261050212 OCC 2568768000123 TERM LOAN 2568753000010 WCGL 2568755000061 GECL	Rs.50,00,000/- Rs.50,00,000/- Rs.5,00,000/- Rs.17,40,000/-	Rs.50,46,005.59 + interest & Cost Rs.39,80,052.73 + interest & Cost Rs.2,00,235.31 + interest & Cost Rs.12,61,604.74 + interest & Cost	11.65%+2% = 13.65% 10.35%+2% = 12.35% 10%+2% = 12% 9.25%+2% = 11.25%	22/5/2023	Land and Building Constructed at Gat No. 2462/5 on CTS No. 2393/10, Shrigonda Jamkhed Road, Opposite Gurukrupa Complex, at Shrigonda Tal. Shrigonda, Dist. Ahmednagar, 413701 Boundries of Property : East : Road, West : CTS 2393/15, South : CTS No. 2393/15, North : Road.	Shrigonda Branch
4.	BORROWER MR. VILAS BHALCHANDRA CHAVAN	2568619002960 HOUSING LOAN	Rs.13,00,000/-	Rs.13,01,811.86/- + interest & Cost	9.40%+2% = 11.40%	13/05/2023	Address of Property Out of the Gat No. 2414 to 2421 to 2426/2428/2429 Plot No. 15/16/17/18/24A/25/26 Second Floor Flat No. B-205 of the River park, Shrigonda Tal-Shrigonda Dist - Ahmednagar 413701 Boundries of Property : East : Duct, West : Staircase passage and Duct South: Duct and flat no. B-203, North -Flat No. B 204	Shrigonda Branch
5.	BORROWER MR. SMT. SHOBHA DEEPAK KHATRI CO-BORROWER MR. DEEPAK BHAGWANAS KHATRI GUARANTOR MR. SANJAY GOPICHAND PHUNDWANI	2770630000003 HOUSING LOAN	Rs.10,80,000/-	Rs.7,25,966/- + interest & Cost	8.15%+2% = 10.15%	07/05/2023	Address of Property Flat No. 06 built up area 428.671 Sq.Ft. (39.84 Sq.Mtr.) on second floor in Block No. D-2 Building known as Sai Park out of G. no. 221/5 having New G.No.221/2/6 Area 355.50 Sq. Mtr. N.A. Plot Having Grampanchayat Mikat No. 1919/6. Situated at Village Sakuri, Tal-Rahata, Dist Ahmednagar. Boundries of Property : East : Open Space, West : Flat No. 07, South : Open Space, North : Flat No. 05.	Shirdi-I Branch

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on **above Dates** Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **above Amounts** with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

Authorized Officer
Canara Bank

Date : 24/05/2023

फॉर्म जी	
स्वारम्य अभिव्यक्ती (एक्सप्रेसन ऑफ इंटरेस्ट)साठी आवाहन	
आडगावकर सराफ प्रायव्हेट लिमिटेड	
ऑपरेटिंग गोल्ड ज्वेलरी स्टोअर, नाशिक, महाराष्ट्र	
(इन्सॉल्वन्सी अँड बँकप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्वन्सी रिसोल्यूशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या नियम ३६ ए(१) अंतर्गत)	
आवश्यक तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव पॅन/सीआयएन क्र. यासहोत
२	नोंदणीकृत कार्यालयाचा पत्ता
३	वेबसाईटचा यूआरएल
४	बहुतांश स्थिर मालमत्ता ज्या ठिकाणी आहे त्या ठिकाणाचे तपशील
५	मुख्य उत्पादने/सेवांची स्थापित क्षमता
६	गेल्या आर्थिक वर्षात विक्री झालेल्या मुख्य उत्पादन/सेवांचे प्रमाण आणि मूल्य
७	कर्मचारी/कामगारांची संख्या
८	अखेरचे उपलब्ध दोन वर्षांचे आर्थिक स्टेटमेंट्स (वेळापत्रकासहोत), क्रेडिटर्सची यादी, प्रक्रियेच्या नंतरच्या घडामोडींचे संबंधित दिनांक यासहोत पुढील तपशील हे इथे उपलब्ध आहेत
९	संहितेच्या कलम २५(२) नुसार रिसोल्यूशन अर्जदारांसाठी पात्रता निकष येथे उपलब्ध आहेत
१०	स्वारम्य अभिव्यक्ती स्वीकारण्याचा अंतिम दिनांक
११	प्रस्तावित रिसोल्यूशन अर्जदारांची अस्थायी यादी जारी करण्याचा दिनांक
१२	अस्थायी यादीविषयी हरकती नोंदवण्याचा अंतिम दिनांक
१३	इओआय सादर करण्यासाठी ईमेल आयडी प्रक्रिया

स्वाक्षरी/- विरल व्होरा

आडगावकर सराफ प्रायव्हेट लिमिटेडचे रिसोल्यूशन प्रोफेशनल

नोंदणी क्र. : IBBI/IPA-001/IP-P02703/2022-2023/14141
AA1/14141/01/120823/104452

३, शांती कुंज, लाला लजपतराय रोड, एचडीएफसी बँकेजवळ, विले पार्ले पश्चिम, मुंबई-४०० ०५६

ईमेल आयडी : cirp.adgaonkarsarafnashik@gmail.com

दिनांक आणि ठिकाण : मुंबई २५/०५/२०२३